

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 163/MP/2012

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 20 of the Central Electricity Regulatory Commission (Open Access in inter-state Transmission) Regulations, 2008 towards unpaid unscheduled inter-change charges for the period from 28.8.2005 to 31.12.2006.

Date of hearing : 10.1.2013

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Bhushan Power and Steel Limited, New Delhi

Respondents : GRIDCO Limited, Bhubaneswar
Orissa Power Transmission Corporation Limited, Bhubaneswar

Parties present : Shri Sanjay Sen, Advocate for the petitioner
Shri Rajiv Yadav, Advocate for the petitioner
Shri Sourabh Kumar, BPSL
Shri R.K.Mehta, Advocate for GRIDCO
Shri R.B.Sharma, Advocate for OPTCL

Record of Proceedings

The learned counsels for the petitioner and respondent GRIDCO were heard at length on the maintainability of the petition.

2. The learned counsels for the petitioner and GRIDCO requested for one week time to file their written submissions on the maintainability of the petition.

3. The Commission directed the petitioner and GRIDCO to file their written submissions on or before 24.1.2013 with copy to each other.

4. The Commission reserved the order in the petition on the issue of maintainability.

**By order of the Commission,
Sd/-
(T. Rout)
Joint Chief (Law)**